

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3184/2024
(Arising out of impugned final judgment and order dated 12-02-2024
in CRM-M No. 4171/2022 passed by the High Court of Punjab & Haryana
at Chandigarh)

OM PRAKASH

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 56237/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 56238/2024 - EXEMPTION FROM FILING O.T.)

Date : 13-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Brajesh Pandey, Adv.
Mr. C.P. Singh, Adv.
Mr. Rajeev Kumar Ranjan, Adv.
Mr. Paramhans Sahani, Adv.
Mr. Anilendra Pandey, AOR

For Respondent(s) Mr. Shekhar Raj Sharma, D.A.G.
Ms. Noopur Singhal, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Samar Vijay Singh, AOR
Ms. Nidhi Narwal, Adv.
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.
Mr. Fateh Singh, Adv.
Mr. Vinod Kumar Srivastava, Adv.
Mr. Manish Verma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the respondents has sought for
adjournment.

In the circumstances, the order dated 07.03.2024 shall
continue till the next date of hearing.

List on 30.07.2024.

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)